F.No.398/1/86-IT(B)
Government of India
Central Board of Direct Taxes.

New Delhi, the 6-1-87

ORDER

No. 7087 (F.No.398/1/86-IT(B): In exercise of the powers conferred by rule 6 of the Income-tax (Certificate Proceedings) Rules, 1962 and in supersession of Central Board of Direct Taxes Order No.6822 (F.No.398/1/86-IT(B) dated 21.7.86 the Central Board of Direct Taxes hereby directs that Mrs Nishi Nair authorised by the Central Government to exercise the powers of a Tax Recovery Officer under the Notification of the Government of India in the Ministry of Finance (Department of Revenue) No. (F.No.398/1/86-IT(B) dated shall exercise jurisdiction in respect of all the areas comprised in the State of Punjab and Jammu and Kashmir falling within the charge of Commissioner of Income-tax, Amritsar.

2. This order shall come into force with effect from the date Mrs Nishi Nair takes over charge as Tax Recovery Officer(s).

(B.E. Alexander)
Under Secretary
Central Board of Direct Taxes.

Copy forwarded to:-
1. The Commissioner of Income-tax Amritsar with reference to his letter No.CB/29(2)/1515 dated 9.12.86.
2. ITCC Section, Department of Revenue.
3. Bulletin Section, DI(RS&PR) Mayur Bhavan, New Delhi.
4. Guard file.

(B.E. ALEXANDER)
UNDER SECRETARY
CENTRAL BOARD OF DIRECT TAXES.